<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA No. 239 of 2017 IN DFR NO.638 OF 2017

Dated: 30th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Uttar Bharat Hydro Power Pvt. Ltd.			Appellant(s)
Vs. Uttrakhand Electricity Regulatory Commission & Anr.			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Ranjitha Ramachandran Ms. Anushree Bardhan	1
Counsel for the Respondent(s)	:	Mr. Buddy A.Ranganadhan f	or R.1
		Mr. Pradeep Misra Mr. Shashank Pandit for R-2	2

<u>ORDER</u>

IA No. 239 of 2017 (Application for Condonation of delay in filing)

There is 22 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and Mr. Pradeep Misra appears on behalf of Respondent No.2.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of. Registry is directed to number the appeal.

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Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Pradip Misra takes notice on behalf of Respondent No.2. They seek four weeks time to file reply. They may file the same on or before 05.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.07.2017 after serving copy on the other side.

List the matter for admission on 24.07.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

mk/kt